

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVATION
LOK SABHA**

UNSTARRED QUESTION NO:2092

ANSWERED ON:05.08.2003

TRANSFER OF LAND OF POLLUTED INDUSTRIES TO DDA

CHANDRAKANT BHAURAO KHAIRE

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVATION be pleased to state:

- (a) whether 60 per cent land of the polluted industries has not been transferred to the D.D.A. even after a lapse of seven years;
- (b) if so, the facts thereof and the reasons therefor;
- (c) whether bungling of land sites worth crores of rupees has been done in the National Capital Territory and the land sites are being used for purposes other than those they were meant for;
- (d) if so, the facts thereof; and
- (e) the action taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVATION (SHRI PON RADHAKR)

(a) to (e): As per orders dated 10th May, 1996 passed by the Hon'ble Supreme Court, noxious, hazardous, large and heavy industries (Ha & Hb Categories) were closed down and they were to surrender 57% to 68% land to Delhi Development Authority (DDA), for green belts and open spaces.

As the industries did not come forward to surrender the land to DDA, the Hon'ble Supreme Court passed an Order on 28th April, 2000 directing the DDA to file an execution petition in the Court of District Judge, Delhi for implementation of the orders passed by the Hon'ble Supreme Court. DDA has reported that it has filed an execution petition on 23rd June, 2000 in the Court of District Judge, Delhi.